

ITEM NO.20

COURT NO.9

SECTION IVA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).29736/2011

(From the judgement and order dated 17/05/2010 in MA No.2942/2008 of The
HIGH COURT OF M.P AT INDORE)

AKASH TR.FATHER & LEGAL GUARDIAN

Petitioner(s)

VERSUS

JOGINDER SINGH & ORS.
(OFFICE REPORT ON DEFAULT)

Respondent(s)

Date: 29/01/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
(IN CHAMBERS)

For Petitioner(s) Mr. Saurabh Trivedi,Adv.

For Respondent(s) Ms. Manjeet Chawla,Adv.

UPON hearing counsel the Court made the following
O R D E R

Last opportunity is granted to the counsel for the
petitioner to take steps to delete respondent nos. 1 & 2 or to
serve them dasti.

Needful be done within six weeks.

| (KUSUM SYAL)
| SR.P.A
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| | (S.S.R.KRISHNA)
| | COURT MASTER
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